

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.74/MP/2023

Subject : Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of “Change in Law” as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents.

Date of Hearing : 23.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Western Central Railways – Madhya Pradesh and 5 Ors.

Parties Present : Shri Hemant Singh, Advocate, JITPL
Shri Lakshya Ved Singhm, Advocate, JITPL
Shri Harshit Singh, Advocate, JITPL
Shri Pulkit Agarwal, Advocate, WCR
Shri Deepak Kumar, REMCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment on the ground of the non-availability of the arguing counsel.

2. Learned counsel for the Respondents submitted that the Respondents have already filed their replies in the matter. Learned counsel also pointed out that the Petitioner is yet to file certain details/information as called for by the Commission vide Record of Proceedings for the hearing dated 25.5.2023, and the Respondents may be permitted to file an additional reply once the Petitioner files such details/information.

3. In response, the learned counsel for the Petitioner submitted that the Petitioner is already in the process of filing such details/information and has circulated a letter seeking an extension of time in this regard.

4. Considering the above, the Commission adjourned the matter. The Commission directed the Petitioner to file on an affidavit the details/ information as called for vide Record of Proceedings for the hearing dated 25.5.2023 within three weeks, with an advance copy to the Respondents who may file their additional replies thereon, if any, within three weeks thereafter. Subsequently, the Petitioner may also file its consolidated rejoinder, if any, within three weeks.

5. The Petition shall be listed for hearing on 'admission' on **22.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**